

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 401  
IB/544/ND/2022

**IN THE MATTER OF:**

M/s PAS Enterprise (Through Mr. Anil Kumar)	...	Applicant
Versus		
M/s CBS Holdings Pvt. Ltd.	...	Respondent

**Order under Section 7 Of IBC, 2016.**

**Order delivered on 26.09.2022**

**Coram:**

**MR. DHARMINDER SINGH  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nilotpal Shyam, Adv.  
For the Respondent : Mr. Sarthak Gupta, Adv.

**ORDER**

Mr. Sarthak Gupta has appeared on behalf of respondent and sought adjournment for filing reply. Let reply be filed within fourteen days, failing which, the right to file reply shall stand closed and no further opportunity shall be given. Rejoinder, if any, be filed within seven days on receipt of the reply, failing which, the right to file rejoinder shall stand closed.

Let the matter be fixed for completion of pleadings and arguments on 17.11.2022.

-Sd-

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

-Sd-

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**